

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:756  
ANSWERED ON:10.12.2013  
INTER STATE BORDER DISPUTES  
Sanjoy Shri Takam

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether several States in the country are embroiled in inter-State border disputes;
- (b) if so, the details thereof and the reasons therefor indicating the names of such States;
- (c) the role of the Union Government in resolving the inter-State border disputes in the country;
- (d) whether the Government has constituted any committee or task force to resolve such disputes; and
- (e) if so, the details thereof and the time by which the committee or task force is likely to submit its reports?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): Yes Madam. As per available information, there are border disputes mostly arising out of claims and counter claims over territories between Assam-Meghalaya; Assam-Nagaland; Assam-Arunachal Pradesh; Assam-Mizoram; Maharashtra-Karnataka-Kerala; Punjab-Haryana; Andhra Pradesh-Karnataka; Andhra Pradesh-Odisha; Andhra Pradesh-Maharashtra; Andhra Pradesh-Tamil Nadu; Tamil Nadu- Karnataka; Odish-Jharkhand; Odisha-Chhattisgarh; Odisha-West Bengal and Uttarakhand- Himachal Pradesh.

(c): The approach of the Central Government has consistently been that inter State boundary disputes can be resolved only with the willing cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding.

(d): No, Madam.

(e): Does not arise.